

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH

Service Tax Appeal No. 2810 of 2011

Tns India Pvt. Ltd.

...Appellant

Versus

**Commissioner of Central Excise
Hyderabad-II**

...Respondent

APPEARANCE:

Shri Shri Mohit Rawal, Advocate for the Appellant

Shri V.R. Pawan Kumar, Authorized Representative of the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. P. V. SUBBA RAO MEMBER (TECHNICAL)

Date of Hearing: May 27, 2021

ORDERSHEET

An application has been filed seeking adjournment in this Appeal as also in the connected appeal shown at S.No. 7. The Appeal shall be listed for hearing in the month of **July, 2021**. However, learned Authorized Representative of the Department states that copy of the agreement and the invoices have not been filed with the Appeal though they were filed before the lower authority. In case these documents were filed before the Adjudicating Authority, the appellant shall file these documents within six weeks. List this Appeal for hearing in **July, 2021** when the Bench is constituted.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**